

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONAL BENCH AT CHENNAI**

ORIGINAL APPLICATION No. 116 OF 2021

IN THE MATTER OF:

MUNEER M.APPLICANT
VERSUS

STATE OF KERALA & ORSRESPONDENTS
INDEX

ADDITIONAL DOCUMENTS FILED BY THE APPLICANT

SR.NO.	PARTICULARS	DATED	PAGES
1.	<u>Annexure-A/1</u> A true translated copy of the Order No.TCPKLM /35/ 2021/C /16.02/2021 issued by the District Town Planner, Kollam, Kerala with Original	16.02.2021	01 - 05
2.	<u>Annexure-A/2</u> A true translated copy of the Permit No. A3-BA(113278) /2021 issued by the Secretary, Poruvazhy Grama Panchayath, Kerala with Original	06.05.2021	06 - 08

Place: New Delhi
Date: 29.06.2021

Through:



**USHA NANDINI.V
BIJU P. RAMAN
ADVOCATES ON RECORD
57 LAWYERS CHAMBER
SUPREME COURT OF INDIA
NEW DELHI-1**

Mob. +91 9958179520
+919910527653

e-mail:advnandini@rediffmail.com

ANNEXURE

File No.TCPKLM/35/2021-C

LOCAL SELF ADMINISTRATION DEPT.PLANNING,KOLLAM

PROCEEDINGS OF DISTRICT TOWN PLANNER

Sub-Local Self Administration Dept. Planning, Kollam-Office of the District Town Planner, Kollam-Lay out /Usage approval is hereby granted for the construction of buildings for the establishment of Petroleum Retail Outlet at Re-survey No.48/2-5 , comprising of 14.960 are land situated at Block No.6, Poruvazhy Taluk, Poruvazhy Grama Panchayath

Ref-Application dated 22.01.2021 of Shri.Sainudheen & Smt.Sajitha

ORDER NO.TCPKLM/35/2021/C16/02/2021

With reference to the application submitted by Shri.Sainudheen & Smt.Sajitha for layout usage/approval for the construction of Petroleum Retail Outlet and connected constructions having an area of 285 sq meter at Re-survey No.48/2-5 Block No.6 Village, Poruvazhy Taluk, Poruvazhy Village, Permission is hereby granted for the lay out and usage of the site subject to KPBR 2019 and following conditions.

CONDITIONS

- 1) Permission for building construction /occupancy shall be given by the Secretary only after ensuring that the following conditions are totally fulfilled and NOC/permission has been obtained from the legally authorised agency.
- 2) Ownership documents of the proposed site, survey number, area, measurements, borders, possession, permission for construction etc.has to be verified and confirmed by the Secretary. Also to ensure that no purambokk land is included in the plot.



- 3) Solid-Liquid waste disposal unit as per KPBR Rule 79(7) and contaminated water purifier and recycling unit shall be installed.
- 4) Approval has to be obtained from the fire and safety Dept. Director or the officer authorised by him as per Rule 5(4) of KPBR 2019.
- 5) Permission from the Collector has to be obtained..
- 6) The Construction and usage of the buildings shall not create any harm to the peaceful life of the people in the surroundings and public transportation.
- 7) The spot and construction of petrol tank and vent pipe shall be in accordance with the existing petroleum rules. Allocation of 7.05 meter clear space shall be ensured for the dispensing unit.
- 8) The spot of the Petrol pump shall be in accordance with the MORTH directions.
- 9) In case of depth of earth cutting exceeds more than 1.5 meter, the procedures as per Rule 10 has to be complied with.
- 10) To ensure that the water in Chakkuvally Chira is not contaminated due to the construction or the usage of the building.
- 11) The Secretary has to ensure that no construction other than those marked in the lay out plan existing in the site. Apart from this, if any construction as included in the lay out plan is already constructed, it has to be regularised as per Chapter XX of the KPBR 2019.
- 12) While granting permission, if any laws are in existence for the construction of Chakkuvally Chira, the same has to be considered before granting permission.
- 13) The proposed construction shall be in accordance with KPBR 2019 and related amendments and in conformity with other applicable laws including court orders.



This order is not permission for starting Construction. Construction has to be started only after getting permission for the construction/development from the concerned local self institution as per the Building Construction Rules.

Sending herewith Approved Lay Out Plan numbered as 07/2021

Encl: Plan-One set

Sd/-

SharyM.V, TTPKLM

O/o TTPKLM

Shri. Sainudheen & Smt. Shajitha
Parankilamvilayil Veedu
ThekkeMuri, Sooranad P.O
Kollam-690522

Copy to: Secretary, Poruvazhy Grama Panchayath



തദ്ദേശ സ്വയം ഭരണ വകുപ്പ് പ്ലാനിംഗ്, കൊല്ലം ജില്ലാ നഗരസൂത്രകളുടെ നടപടിക്രമം

വിഷയം:- തദ്ദേശ സ്വയംഭരണ വകുപ്പ് പ്ലാനിംഗ് -ജില്ലാ നഗരസൂത്രകളുടെ കാര്യലയം, കൊല്ലം- പോരുവഴി ഗ്രാമ പഞ്ചായത്തിൽ, പോരുവഴി വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 6 ൽ റീ സർവ്വേ നമ്പർ 48/2 -5 ൽ 14 .960 ആർ സ്ഥലത്തു പെട്രോളിയം റീട്ടെയിൽ ഔട്ട് ലെറ്റ് സ്ഥാപിക്കുന്നതിനായി നിർമ്മാണം നടത്താൻ ഉദ്ദേശിക്കുന്ന കെട്ടിടങ്ങൾക്കു ലേൔൔ / യൂസേജ് അംഗീകാരം നൽകി ഉത്തരവാകുന്നു..

സൂചന:- ശ്രീ .സൈനുദ്ദീൻ & ശ്രീമതി .ഷാജിത എന്നിവരുടെ 22/ 1/ 2021 -ലെ അപേക്ഷ.

ഉത്തരവ് നമ്പർ TCPKLM/35/2021/C 16/02/2021

പോരുവഴി ഗ്രാമ പഞ്ചായത്തിൽ പോരുവഴി വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 6 -ൽ റീ സർവ്വേ നമ്പർ 48 / 2 -5 ൽ പ്പെട്ട 14.960 ആർ സ്ഥലത്ത് 285 ച .മീ വിസ്തൃതിയിലുള്ള പെട്രോൾ പമ്പും അനുബന്ധ നിർമ്മാണങ്ങളും നടത്തുന്നതിനായി ലേൔൔ / യൂസേജ് അംഗീകാരം ലഭിക്കുന്നതിനായി ശ്രീ സൈനുദ്ദീൻ, ശ്രീമതി ഷാജിത എന്നിവർ സമർപ്പിച്ചിട്ടുള്ള അപേക്ഷ പരിശോധിച്ചതിന്റെ അടിസ്ഥാനത്തിൽ KPBR 2019 നും താഴെ പറയുന്ന നിബന്ധനകൾക്കും വിധേയമായി കെട്ടിടങ്ങളുടെ ലേൔൔനും സ്ഥലത്തിന്റെ ഉപയോഗത്തിനും അംഗീകാരം നൽകി ഉത്തരവാകുന്നു.

നിബന്ധനകൾ

1. താഴെ പറയുന്ന നിബന്ധനകൾ പൂർണ്ണമായും പാലിച്ചിട്ടുണ്ടെന്നും നിയമാനുസൃത ഏജൻസികളുടെ അനുമതി /എൻ.ഒ.സി എന്നിവ ലഭ്യമാക്കിയിട്ടുണ്ടെന്നും ഉറപ്പു വരുത്തിയ ശേഷം മാത്രമേ സെക്രട്ടറി കെട്ടിട നിർമ്മാണാനുമതി / ഒക്യുപൻസി നൽകുവാൻ പാടുള്ളൂ.
2. KPBR 2019 ലെ ചട്ടം 9(2) പ്രകാരം നിർമ്മാണ സ്ഥലത്തിൻറെ ഉടമസ്ഥത സംബന്ധിച്ച രേഖകൾ , സർവ്വേ നമ്പർ , വിസ്തൃതി, അളവുകൾ, അതിരുകൾ, ഉടമസ്ഥാവകാശം, നിർമ്മാണാവകാശം എന്നിവ സെക്രട്ടറി ബന്ധപ്പെട്ട രേഖകൾ പരിശോധിച്ച് ഉറപ്പു വരുത്തേണ്ടതാണ്. കൂടാതെ ടി പ്ലോട്ടിൽ പുറമ്പോക്ക് ഭൂമി ഉൾപ്പെട്ടിട്ടില്ലെന്നു ഉറപ്പു വരുത്തണം.
3. KPBR 2019 ചട്ടം 79 (7) പ്രകാരം ഖര - ദ്രവ മാലിന്യ സംസ്കരണ സംവിധാനങ്ങളും, ടി നിർമ്മാണത്തിന്റെ ഉപയോഗം മൂലമുണ്ടാകുന്ന മലിനജലം ശുദ്ധീകരിച്ച് പൂർണ്ണമായും പുനരുപയോഗിക്കുന്നതിനാവശ്യമായ ശുചീകരണ വിതരണ സംവിധാനവും നൽകിയിരിക്കണം .
4. KPBR 2019 ചട്ടം 5(4) പ്രകാരം അഗ്നിശമനസേന ഡയറക്ടർ അല്ലെങ്കിൽ അദ്ദേഹം ചുമതലപ്പെടുത്തിയ ഉദ്യോഗസ്ഥനിൽ നിന്നും അംഗീകാരം ലഭ്യമാക്കിയിരിക്കണം .
5. ചട്ടം 5(4) പ്രകാരം ജില്ലാ കളക്ടറുടെ അനുമതി ലഭ്യമാക്കിയിരിക്കണം.
6. ടി കെട്ടിടങ്ങളുടെ നിർമ്മാണവും ഉപയോഗവും പൊതു ഗതാഗതത്തിനും സമീപത്തെ മറ്റ് ഉപയോഗങ്ങൾക്കും പരിസര വാസികളുടെ സൈര ജീവിതത്തിനും തടസ്സം സൃഷ്ടിക്കുന്നില്ലെന്നു ഉറപ്പു വരുത്തേണ്ടതാണ്.
7. പെട്രോൾ ടാങ്കിന്റെയും വെൻറ്റ് പൈപ്പിന്റെയും സ്ഥാനവും നിർമ്മാണവും നിലവിലുള്ള പെട്രോളിയം ചട്ടങ്ങളിലെ വ്യവസ്ഥകൾക്ക് വിധേയമായിരിക്കണം.ഡിസ്പെൻസിങ് യൂണിറ്റിന് ചുറ്റും 7.5 മീറ്റർ ക്ലിയർ സ്പേസ് ലഭ്യമാണെന്ന് ഉറപ്പു വരുത്തണം.
8. പെട്രോൾ പമ്പിൻറെ സ്ഥാനം MORTH Guidelines പാലിക്കുന്നുണ്ടെന്ന് ഉറപ്പു

വരുത്തണം

- 9. എർത്ത് കട്ടിംഗിൻറെ ആഴം 1.5 മീറ്ററിൽ അധികരിക്കുന്ന പക്ഷം ചട്ടം 10 പ്രകാരമുള്ള നടപടി ക്രമങ്ങൾ പാലിച്ചിരിക്കണം
 ടി നിർമ്മാണമോ കെട്ടിടത്തിന്റെ ഉപയോഗമോ മൂലം ചക്രവളളി ചിറയിലെ ജലം
- 10. മലിനപ്പെടുത്തില്ലെന്ന് ഉറപ്പുവരുത്തണം.
- 11. ടി ലേൔട്ട് പ്ലാനിൽ രേഖപ്പെടുത്താത്ത നിർമ്മാണങ്ങൾ ഒന്നും സൈറ്റിൽ നിലവിലില്ലെന്ന് സെക്രട്ടറി ഉറപ്പുവരുത്തണം.കൂടാതെ ടി പ്ലോട്ടിൽ ടി ലേൔട്ട് പ്ലാനിൽ ഉൾപ്പെടുന്ന ഏതെങ്കിലും നിർമ്മാണങ്ങൾ നടത്തിയിട്ടുള്ളപക്ഷം അത് KPBR 2019 ലെ അദ്ധ്യായം XX പ്രകാരം ക്രമവത്കരിക്കേണ്ടതാണ്
- 12. പെർമിറ്റ് നൽകുന്ന സമയത്ത് ചക്രവളളി ചിറയുടെ സംരക്ഷണാർത്ഥം ഏതെങ്കിലും നിയമങ്ങൾ പ്രാബല്യത്തിലുണ്ടെങ്കിൽ അതുകൂടി പരിഗണിച്ചുകൊണ്ട് മാത്രമേ പെർമിറ്റ് നൽകാവൂ.
- 13. നിർദിഷ്ട നിർമ്മാണം KPBR 2019- ന്റെ അനുബന്ധ ഭേദഗതികൾക്കും കോടതി ഉത്തരവുകൾ ഉൾപ്പെടെയുള്ള ബാധകമായ മറ്റ് നിയമങ്ങൾക്കും അനുസൃതമായിരിക്കണം.

ഈ ഉത്തരവ് നിർമ്മാണ പ്രവർത്തികൾ ആരംഭിക്കുന്നതിനുള്ള അനുമതി അല്ല. കെട്ടിട നിർമ്മാണ ചട്ടങ്ങൾക്കനുസൃതമായ നിർമ്മാണ/വികസന അനുമതി അതത് തദ്ദേശ സ്വയംഭരണ സ്ഥാപനത്തിൽ നിന്നും ലഭിച്ചതിനു ശേഷം മാത്രമേ നിർമ്മാണം ആരംഭിക്കുവാൻ പാടുള്ളൂ.

07/2021 നമ്പരായുള്ള അംഗീകരിച്ച ലേൔട്ട് പ്ലാനുകൾ ഇതോടൊപ്പം അയയ്ക്കുന്നു.

ഉള്ളടക്കം: പ്ലാൻ ഒരു സെറ്റ്


SHARY M V, TP TPKLM, O/O

TP TPKLM

ശ്രീ. സൈനുദ്ദീൻ & ശ്രീമതി. ഷാജിത
പറങ്കിമാംവിളയിൽ വീട്,
തൊക്കമുറി കൂരനാട് പി.ഒ
കൊല്ലം - 690522

പകർപ്പ്: സെക്രട്ടറി, പോരുവഴി ഗ്രാമ പഞ്ചായത്ത്





BUILDING PERMIT

06

With reference to the application submitted by you for the construction of Petroleum retail outlet and connected constructions having an area of 285 sq meter at Re-survey No. 48/2-5 , comprising of 14.960 are land situated at Block No. 6, Poruvazhy Taluk, Poruvazhy Village ,Permission is hereby granted on the following conditions.

- 1) Solid-Liquid waste disposal unit as per KPBR Rule 79(7) and contaminated water purifier and recycling unit shall be installed.
- 2) The Construction and usage of the buildings shall not create any harm to the peaceful life of the people in the surroundings and public transportation.
- 3) The spot and construction of petrol tank and vent pipe shall be in accordance with the existing petroleum rules. Allocation of 7.05 meter clear space shall be ensured for the dispensing unit.
- 4) The spot of the Petrol pump shall be in accordance with the MORTH directions.
- 5) In case of depth of earth cutting exceeds more than 1.5 meter, the procedures as per Rule 10 has to be complied with.
- 6) To ensure that the water in Chakkuvally Chira is not contaminated due to the construction or the usage of the building.
- 7) The proposed construction shall be in accordance with KPBR 2019 and connected amendments and in conformity with all existing laws and court orders.

Sd/-

Secretary
Poruvazhy Grama Panchayath, Kollam



SITE APPROVAL AND BUILDING PERMIT
Poruvazhy Grama Panchayat Kollam

Permit No. : AJ-BA(113278)/2021 Dated: 06/05/2021

Ref: Application No. : AJ/3557/2021 Dated: 23/04/2021 from Sri/Smt SAINUDHEEN S & SHAJITHA 14/01, PARANIMAMVILAYIL VEEDU, SOORANADU, Sooranad.P.O, Kollam, Kerala 690522, India

Site approval and permission is granted for the Erection in near the building No. 14/298 in Survey/Regulation S-534/2,454/1 R-48/2-5 Village Poruvazhy Taluk Kunnathur District Kollam for New Construction Hazardous(285 Sqm)

purpose subject to the conditions stated below :

1 New construction Total building Area 285 in Sqmeter. Plot area : 1496.00 sqm for petrol pump (Permit is Valid upto Five Years (05/05/2026).

(1) Adequate safety measures shall be ensured for protection against damage to health, life, buildings and property of the workers and inhabitants around, during and after building construction. The owner and the developer shall be solely responsible for any such damages

(a) Setbacks (m) (minimum & average)

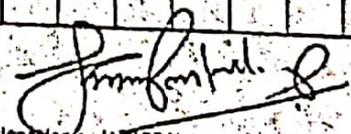
Building	Front	Rear Side	Side - 1	Side 2
1st Construction	10.50	7.50	9.05	9.05

(b) Plot Area (sq m) - 1496

(c) FSI : 0.19 Coverage : 19.05

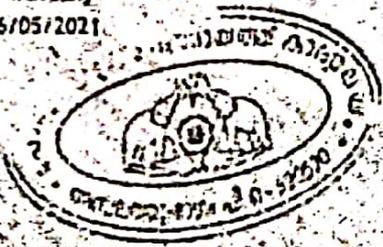
(d) Details of proposed building

Constructio	Floor	Area Type	Residential	Special Residential	Educational	Medical/Hospital	Assembly	Office/Business	Mercantile/Commercial	Industrial G1	Industrial G2	Storage	Hazardous	Multiplex Co	lex	Total
1st Constructio	Ground Floor	Building Area											285			285
1st Constructio	Ground Floor	Floor Area											285			285

Signature : 

Name & Designation: JAYAPRAKASH, P
 Secretary

Place : Poruvazhy
 Date : 06/05/2021



സെക്രട്ടറി
 Poruvazhy Grama Panchayat Kollam
 ടെലഫോൺ - 690 520



... (faint, illegible text at the top of the page)

... (faint, illegible text block)

[Handwritten signature]



... (faint, illegible text below the stamp)

[Handwritten signature]